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Title : Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI T.R. BAALU): Sir, I beg to lay on the Table:

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trusts Act, 1963:-

(i) G.S.R.283(E) published in Gazette of India dated the 12<sup>th</sup> May, 2006, approving the Visakhapatnam Port Employees (Grant of Advances for Purchase of Conveyances/Personal Computers) Amendment Regulations, 2006.

(ii) G.S.R.284(E) published in Gazette of India dated the 12<sup>th</sup> July, 2006, approving the Kolkata Port Trust Employees (Classification, Control and Appeal) Amendment Regulations, 2006.

(iii) G.S.R.427(E) published in Gazette of India dated the 17<sup>th</sup> July, 2006, approving the Kandla Port Employees (Allotment of Residence) Amendment Regulations, 2006.

(Placed in Library. See No. LT 4545/2006)

(2) (i) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust (Pension Fund Trust), Mumbai, for the year 2004-2005, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mumbai Port Trust (Pension Fund Trust), Mumbai, for the year 2004-2005.

(Placed in Library. See No. LT 4546/2006)

(3) A copy of the Notification No. G.S.R. 363 (E) (Hindi and English versions) published in Gazette of India dated the 13<sup>th</sup> June, 2006 enforcing the Andaman and Nicobar Islands (Fixation of Rates for the Use of Landing Places, Wharves, Quays, Warehouses, Sheds and other Miscellaneous Services) Amendment Rules, 2004 from the date of publication of the Notification, under sub-section (2B) of section 6 of the Indian Ports Act, 1908.

(Placed in Library. See No. LT 4547/2006)

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI SURESH PACHOURI):

Sir, I beg to lay on the Table:

(1) A copy of the Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 2006, (Hindi and English version) published in Notification No. G.S.R.134 in Gazette of India dated 10<sup>th</sup> June, 2006 under clause (5) of article 320 of the Constitution.

(Placed in Library. See No. LT 4548/2006)

(2) A copy of the Notification No. S.O.371(E) (Hindi and English version) published in Gazette of India date the 18<sup>th</sup> March, 2004 including all the officers of scale V and above of all Public sector Banks in the category of officials for the purpose of section 8 of the Central Vigilance Commission Act, 2003, under section 22 of the said Act.

(3) Statement (Hindi and English versions) showing reasons for delay in laying in the papers mentioned at (2) above.

(Placed in Library. See No. LT 4549/2006)

(4) A copy of each of the following Notifications (Hindi English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:-

- (i) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 2006, published in Notification No. G.S.R.287(E) in Gazette of India dated the 16<sup>th</sup> May, 2006.
- (ii) The Indian Forest Service (Pay) Second Amendment Rules, 2006, published in Notification No. G.S.R.288(E) in Gazette of India dated the 16<sup>th</sup> May, 2006.
- (iii) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 2006, published in Notification No. G.S.R.289(E) in Gazette of India dated the 16<sup>th</sup> May, 2006.
- (iv) The Indian Forest Service (Pay) Third Amendment Rules, 2006, published in Notification No. G.S.R.290(E) in Gazette of India dated the 16<sup>th</sup> May, 2006.

(Placed in Library. See No. LT 4550/2006)

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI PANABAKA LAKSHMI): Sir, I beg to lay on the Table:

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune for the year 2004-2005, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune for the year 2004-2005.

(Placed in Library. See No. LT 4551/2006)

- (2) A copy each of the following Notifications (Hindi and English versions) under section 23 of the Prevention of Food Adulteration Act, 1954:-
  - (i) The Prevention of Food Adulteration (2<sup>nd</sup> Amendment) Rules, 2006 published in Notification No. G.S.R.207 (E) in Gazette of India dated the 4<sup>th</sup> April, 2006.
  - (ii) The Prevention of Food Adulteration (3<sup>rd</sup> Amendment) Rules, 2006 published in Notification No. G.S.R.277 (E) in Gazette of India dated the 9<sup>th</sup> May, 2006.

(Placed in Library. See No. LT 4552/2006)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (DR. SHAKEEL AHMAD): Sir, I beg to lay on the Table a copy of the Telecom Regulatory Authority of India (Officers and Staff Appointment) (5<sup>th</sup> Amendment) Regulation, 2006 (6 of 2006) (Hindi and English versions) published in Notification No. 5-4/2000-A& P (Vol. II) in Gazette of India dated the 29<sup>th</sup> May, 2006, under section 37 of the Telecom Regulatory Authority of India Act, 1997.

(Placed in Library. See No. LT 4553/2006)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING, ROAD TRANSPORT AND HIGHWAYS (SHRI K.H. MUNIYAPPA): Sir, I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:-
  - (i) S.O. 561(E) published in the Gazette of India dated the 19<sup>th</sup> April, 2006 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri–Ranipet section) in the State of Tamil Nadu.



- (ii) S.O. 585(E) published in the Gazette of India dated the 24<sup>th</sup> April, 2006 making certain amendments in the Notification No. S.O. 51(E) dated the 13<sup>th</sup> January 2005.
- (iii) S.O. 586(E) published in the Gazette of India dated the 24<sup>th</sup> April, 2006 regarding acquisition of land for building (widening/four-laning), maintenance, management and operation of National Highway No. 7 (Bangalore–Salem–Madurai section) in the State of Tamil Nadu.
- (iv) S.O. 587(E) published in the Gazette of India dated the 24<sup>th</sup> April, 2006 regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 47, including construction of bypasses (Salem–Coimbatore section) in the State of Tamil Nadu.
- (v) S.O. 621(E) published in the Gazette of India dated the 28<sup>th</sup> April, 2006 regarding acquisition of land for building (four-laning) of National Highway No. 4 (Chennai–Ranipet section) in the State of Tamil Nadu.
- (vi) S.O. 622(E) published in the Gazette of India dated the 28<sup>th</sup> April, 2006 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 4 (Chennai– Ranipet section) in the State of Tamil Nadu.
- (vii) S.O. 637(E) and S.O.638(E) published in the Gazette of India dated the 3<sup>rd</sup> May, 2006 regarding acquisition of land for widening, (four laning and junction improvement/ construction of free flow facilities), maintenance, management and operation of National Highway No. 4, in the State of Tamil Nadu.
- (viii) S.O. 645(E) published in the Gazette of India dated the 4<sup>th</sup> May 2006 regarding acquisition of land for the public purpose of building (four-laning) maintenance, management and operation of National Highway No. 46 (Krishnagiri–Ranipet section) in the State of Tamil Nadu.
- (ix) S.O. 651(E) published in the Gazette of India dated the 4<sup>th</sup> May 2006 making certain amendments in the Notification No. S.O. 1040(E) dated the 24<sup>th</sup> September 2005.
- (x) S.O. 652(E) published in the Gazette of India dated the 4<sup>th</sup> May 2006 regarding acquisition of land for the public purpose of building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Salem–Karur section) in the State of Tamil Nadu.
- (xi) S.O. 672(E), S.O.673(E), S.O.675(E), S.O.676(E), S.O.680(E), S.O.682(E), S.O.685(E), S.O.686(E), and S.O.687(E), published in the Gazette of India dated the 11<sup>th</sup> May 2006 regarding acquisition of land for the public purpose of building (widening/four-laning) maintenance, management and operation of different stretches of National Highway No. 7 (Madurai–Kanniyakumari section) in the State of Tamil Nadu.
- (xii) S.O. 674(E), S.O.677(E) to S.O 679(E), S.O.681(E), S.O.683(E) and S.O.684(E) published in the Gazette of India dated the 11<sup>th</sup> May, 2006 regarding acquisition of land for the public purpose of building (four-laning) maintenance, management and operation of different stretches National Highway No. 7 (Bangalore–Salem–Madurai) to (Madurai–Kanniyakumari) sections in the State of Tamil Nadu.
- (xiii) S.O. 711(E) Published in the Gazette of India dated the 15<sup>th</sup> May, 2006 making certain amendments in the Notification No. S.O. 1455(E) dated the 5<sup>th</sup> October, 2005.
- (xiv) S.O. 712(E) published in the Gazette of India dated the 15<sup>th</sup> May, 2006 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri–Ranipet section) in the State of Tamil Nadu.
- (xv) S.O. 713(E) and S.O. 714 (E) published in the Gazette of India dated the 15<sup>th</sup> May, 2006 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of different stretches of National Highway No. 7 (Madurai–Kanniyakumari section) in the State of Tamil Nadu.

- (xvi) S.O. 715(E) published in the Gazette of India dated the 15<sup>th</sup> May, 2006 regarding acquisition of land for the public purpose of building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 7 (Krishnagiri-Thoppur Ghat section) in the State of Tamil Nadu.
- (xvii) S.O. 823(E) to S.O. 825 (E) published in the Gazette of India dated the 29<sup>th</sup> May, 2006 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of different stretches of National Highway No. 7 (Madurai-Kanniyakumari section) in the State of Tamil Nadu.
- (xviii) S.O. 693(E) published in the Gazette of India dated the 12<sup>th</sup> May, 2006 regarding acquisition of land for building, maintenance, management and operation of Guna Bypass in the State of Madhya Pradesh.
- (xix) S.O. 729(E) published in the Gazette of India dated the 18<sup>th</sup> May, 2006 regarding acquisition of land for building (construction) of Gwalior Bypass joining National Highway No. 3 (Agra-Gwalior section) of National Highway No. 75 (Gwalior-Jhansi section) in the State of Madhya Pradesh.
- (xx) S.O. 730(E) published in the Gazette of India dated the 18<sup>th</sup> May, 2006 regarding acquisition of land for building (construction) of Gwalior Bypass joining National Highway No. 3 and National Highway No. 75 (Gwalior-Jhansi section) in the State of Madhya Pradesh.
- (xxi) S.O. 832(E) and S.O. 833 (E) published in the Gazette of India dated the 31<sup>st</sup> May, 2006 regarding acquisition of land for building (construction) of Gwalior Bypass joining National Highway No. 3 (Agra-Gwalior section) and National Highway No. 75 (Gwalior-Jhansi section) in the State of Madhya Pradesh.
- (xxii) S.O. 866(E) published in the Gazette of India dated the 9<sup>th</sup> June, 2006 regarding acquisition of land for building (widening) of National Highway No. 3 (Indore-Khalaghat section), including construction of bypass, in the State of Madhya Pradesh.
- (xxiii) S.O. 908(E) published in the Gazette of India dated the 14<sup>th</sup> June, 2006 regarding acquisition of land for building (four-laning) of National Highway No. 75 (Gwalior-Jhansi section) in the State of Madhya Pradesh.
- (xxiv) S.O. 958(E) published in the Gazette of India dated the 29<sup>th</sup> June, 2006 making certain amendments in the Notification No. S.O. 866(E) dated the 8<sup>th</sup> June, 2005.
- (xxv) S.O. 828(E) published in the Gazette of India dated the 30<sup>th</sup> May, 2006 regarding acquisition of land for building (widening/four-laning etc.) maintenance, management and operation of National Highway No. 45 (Tindivanam-Villupuram-Tiruchirappalli section) in the State of Tamil Nadu.
- (xxvi) S.O. 880(E) to S.O.882(E) published in the Gazette of India dated the 12<sup>th</sup> June, 2006 regarding acquisition of land for building (widening) maintenance, management and operation of different stretches of National Highway No. 47, including construction of bypasses (Salem-Coimbatore section) in the State of Tamil Nadu.
- (xxvii) S.O. 888(E) published in the Gazette of India dated the 13<sup>th</sup> June, 2006 regarding acquisition of land for building (four-laning) of National Highway No. 46 (Krishnagiri-Ranipet section) in the State of Tamil Nadu.
- (xxviii) S.O. 900(E) published in the Gazette of India dated the 14<sup>th</sup> June, 2006 regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 7 (Bangalore-Salem-Madurai to Madurai-Kanniyakumari sections) in the State of Tamil Nadu.
- (xxix) S.O. 901(E) published in the Gazette of India dated the 14<sup>th</sup> June, 2006 regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 7, (Madurai-Kanniyakumari section) in the State of Tamil Nadu.
- (xxx) S.O. 902(E) and S.O. 903(E) published in the Gazette of India dated the 14<sup>th</sup> June, 2006 regarding acquisition of land for building (four-laning) maintenance, management and operation of different stretches of National Highway No. 7, (Madurai- Kanniyakumari section) in the State of Tamil Nadu.
- (xxxi) S.O. 904(E) and S.O. 905(E) published in the Gazette of India dated the 14<sup>th</sup> June, 2006 regarding acquisition of land for



building (four-laning) maintenance, management and operation of different stretches of National Highway No. 7, (Bangalore- Salem-Madurai to Madurai–Kanniyakumari sections) in the State of Tamil Nadu.

- (xxii) S.O. 927(E) published in the Gazette of India dated the 22<sup>nd</sup> June, 2006 regarding acquisition of land for building (construction) of grade Separator for Chennai Bypass (Phase-II) on National Highway Nos. 4 and 5 in the State of Tamil Nadu.
- (xxiii) S.O. 934(E) published in the Gazette of India dated the 23<sup>rd</sup> June, 2006 regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 7, (Madurai – Kanniyakumari section) in the State of Tamil Nadu.
- (xxiv) S.O. 943(E) published in the Gazette of India dated the 23<sup>rd</sup> June, 2006 making certain amendments in the Notification No. S.O. 16(E) dated the 21<sup>st</sup> August, 1998.
- (xxv) S.O. 944(E) published in the Gazette of India dated the 23<sup>rd</sup> June, 2006 making certain amendments in the Notification No. S.O. 17(E) dated the 21<sup>st</sup> August, 1998.
- (xxvi) S.O. 950(E) published in the Gazette of India dated the 27<sup>th</sup> June, 2006 regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No. 7, (Madurai – Kanniyakumari section) in the State of Tamil Nadu.
- (xxvii) S.O. 974(E) published in the Gazette of India dated the 29<sup>th</sup> June, 2006 making certain amendments in the Notification No. S.O.382(E) dated the 3<sup>rd</sup> May 2001.
- (xxviii) S.O. 889(E) published in the Gazette of India dated the 13<sup>th</sup> June, 2006 regarding rates of fee to be recovered from the users of four-laned stretch of National Highway No. 6 (Raipur- Durg section) at either of the two toll Plazas in the State of Chhattisgarh.
- (xxix) S.O. 864(E) published in the Gazette of India dated the 9<sup>th</sup> June, 2006 regarding acquisition of land for building (widening /four-laning etc.) maintenance, management and operation of National Highway No. 22, (Zirakpur-Panchkula-Kalka section) in the State of Haryana.
- (xl) S.O. 865(E) published in the Gazette of India dated the 9<sup>th</sup> June, 2006 regarding acquisition of land for building (widening /four-laning etc.) maintenance, management and operation of National Highway No. 22, (Kalka-Shimla section) in the State of Haryana.
- (xli) S.O. 949(E) published in the Gazette of India dated the 26<sup>th</sup> June, 2006 making certain amendments in the Notification No. S.O. 194(E) dated the 2<sup>nd</sup> March, 2001.
- (xlii) S.O. 961(E) published in the Gazette of India dated the 29<sup>th</sup> June, 2006 regarding rates of fees to be recovered from construction of additional two lanes with tunnel including strengthening existing two lane stretches of National Highway No. 4 in Khambatki Ghat between Pune and Satara in the State of Maharashtra.
- (xliii) S.O. 926(E) published in the Gazette of India dated the 22<sup>nd</sup> June, 2006 regarding acquisition of land for building (widening) of National Highway No. 7 (Nagpur-Hyderabad section) in the State of Maharashtra.
- (xliv) S.O. 822(E) published in the Gazette of India dated the 29<sup>th</sup> May, 2006 regarding acquisition of land for building (widening four-laning) maintenance, management and operation of National Highway No. 7 (Nagpur-Hyderabad section) in the State of Maharashtra.
- (xlv) S.O. 789(E) published in the Gazette of India dated the 24<sup>th</sup> May, 2006 regarding authorization of District Revenue Officer, Rohtak to acquire land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.10 in the State of Haryana.
- (xlvi) S.O. 790(E) published in the Gazette of India dated the 24<sup>th</sup> May, 2006 regarding authorization of District Revenue Officer, Jhajjar to acquire land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.10 in the State of Haryana.

- (xvii) S.O. 802(E) published in the Gazette of India dated the 25<sup>th</sup> May, 2006 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.22 (Ambala-Zirakpur section) in the State of Haryana.
- (xviii) S.O. 960(E) published in the Gazette of India dated the 29<sup>th</sup> June, 2006 regarding acquisition of land for building maintenance, management and operation of National Highway No.NE-II (Sonepat section) in the State of Haryana.
- (xlix) S.O. 569(E) published in the Gazette of India dated the 19<sup>th</sup> April, 2006 regarding acquisition of land for building of National Highway No.76 (including construction of Kota Bypass) in the State of Haryana.
- (l) S.O. 642(E) published in the Gazette of India dated the 4<sup>th</sup> May, 2006 regarding acquisition of land for building (four-laning,) of National Highway No.76 (Chittorgarh to Kota section) in the State of Rajasthan.
- (li) S.O. 644(E) published in the Gazette of India dated the 4<sup>th</sup> May, 2006 making certain amendments in the Notification No. S.O. 1807(E) dated the 26<sup>th</sup> December, 2005.
- (lii) S.O. 694(E) to 699(E) published in the Gazette of India dated the 12<sup>th</sup> May, 2006 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of different stretches of National Highway No.11 (Mahua-Jaipur section) in the State of Rajasthan.
- (liii) S.O. 705(E) published in the Gazette of India dated the 13<sup>th</sup> May, 2006 regarding acquisition of land for public purpose of building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.3 (Agra-Gwalior section) in the State of Rajasthan.
- (liv) S.O. 784(E) published in the Gazette of India dated the 23<sup>rd</sup> May, 2006 regarding acquisition of land for public purpose of construction, maintenance, management and operation of Dausa Bypass starting from National Highway No. 11 and ending on National Highway 11A (Extension) in the State of Rajasthan.
- (lv) S.O. 867(E) published in the Gazette of India dated the 9<sup>th</sup> June, 2006 authorising Sub-Divisional Officer, Bharatpur as the competent authority to acquire land for widening of National Highway No.11 (Bharatpur-Jaipur section), including construction of Bypasses, in the State of Rajasthan.
- (lvi) S.O. 868(E) published in the Gazette of India dated the 9<sup>th</sup> June, 2006 making certain amendments in the Notification No. S.O. 1438(E) dated the 29<sup>th</sup> September, 2005.
- (lvii) S.O. 869(E) published in the Gazette of India dated the 9<sup>th</sup> June, 2006 making certain amendments in the Notification No. S.O. 1440(E) dated the 29<sup>th</sup> September, 2005.
- (lviii) S.O. 870(E) published in the Gazette of India dated the 9<sup>th</sup> June, 2006 making certain amendments in the Notification No. S.O. 1439(E) dated the 29<sup>th</sup> September, 2005.
- (lix) S.O. 871(E) published in the Gazette of India dated the 9<sup>th</sup> June, 2006 making certain amendments in the Notification No. S.O. 1441(E) dated the 29<sup>th</sup> September, 2005.
- (lx) S.O. 872(E) published in the Gazette of India dated the 9<sup>th</sup> June, 2006 regarding acquisition of land for public purpose of building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.11 (Agra-Bharatput section) in the State of Rajasthan.
- (lxi) S.O. 879(E) published in the Gazette of India dated the 12<sup>th</sup> June, 2006 containing Corrigendum to the Notification No. S.O. 784(E)(in Hindi version only) dated the 19<sup>th</sup> May, 2005.
- (lxii) S.O. 874(E) published in the Gazette of India dated the 9<sup>th</sup> June, 2006 regarding acquisition of land for building (widening) of National Highway No.7 (Nagpur-Hyderabad section) in the State of Maharashtra.
- (lxiii) S.O. 835 (E) to S.O. 837 (E) published in the Gazette of India dated the 1<sup>st</sup> June, 2006 making certain amendments in the Schedule to the National Highways Act, 1956.



- (xiv) S.O. 659(E) published in the Gazette of India dated the 6<sup>th</sup> May, 2006 regarding acquisition of land for building (widening) of National Highway No.5 (Visakhapatanam-Bhubaneswar section) in the State of Orissa.
- (lxv) S.O. 690(E) published in the Gazette of India dated the 12<sup>th</sup> May, 2006 regarding acquisition of land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.5A in the State of Orissa.
- (lxvi) S.O. 827(E) published in the Gazette of India dated the 30<sup>th</sup> May, 2006 regarding acquisition of land for public purpose of building (widening/four-laning, etc.) maintenance, management and operation of National Highway No.5 (Visakhapatanam-Bhubaneswar section) in the State of Rajasthan.
- (lxvii) S.O. 860(E) published in the Gazette of India dated the 7<sup>th</sup> June, 2006 authorizing Additional District Magistrate, Solan, Himachal Pradesh as the competent authority to acquire land for building (widening/four-laning, etc.) maintenance, management and operation of National Highway No. 22, in the State of Himachal Pradesh.
- (lxviii) S.O. 639(E) published in the Gazette of India dated the 3<sup>rd</sup> May, 2006 regarding acquisition of land for building (four-laning) maintenance, management and operation of National Highway No.1A (Jalandar-Pathankot) to (Pathankot-Jammu) sections in the State of Panjab.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No.(i to x) of (1) above.

(Placed in Library. See No. LT 4554/2006)

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